

ITEM NO.47

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12030/2014

(Arising out of impugned final judgment and order dated 18/12/2013 in CMA No. 4252/1982 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

RAJENDRA SINGH GAHLAUT & ANR

Petitioner(s)

VERSUS

THE REG. COOP. SOCIETIES U.P & ORS

Respondent(s)

(With appln. (s) for exemption from filing O.T. and permission to bring additional facts and documents on record and interim relief and office report)

Date : 08/09/2014 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Shekhar Naphade, Sr. Adv.  
Ms. Radhika Gautam, Adv.  
Mr. E. C. Agrawala, Adv.  
Mr. Abhinav Agrawal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable within four weeks.

Dasti, in addition, is permitted.

(NAVEEN KUMAR)  
COURT MASTER

(RENUKA SADANA)  
COURT MASTER